

CIRCULAR NO. 40/2005-Cus
3rd October, 2005

F.No.450/108/2004-CUS-IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Subject:-Clearance of imported metal scrap-Procedure regarding.

I am directed to invite your attention to the Board's Circular No.56/2004-Cus, dated 18th October, 2004 as amended on the above mentioned subject and to say that the Directorate General of Foreign Trade (DGFT) vide Public Notice No.53/2004-09, dated 19.09.2005 has amended the Para 2.32 (i) of the Handbook of Procedures, Volume-1, 2004-09. As per the amended provisions import of scrap will be allowed only in shredded form from the ports listed in Annexure-II to Appendix-V of the Handbook of Procedures, Volume-1, 2004-09. Only one port i.e. Bandar Abbas, Iran has been mentioned in the Annexure-II at present.

2. In view of above change in the Handbook of Procedure (Vol.I), following further amendment is done in the Circular No.56/2004-Cus, dated 18.10.2004.

3. After Para 5(i) of the Circular No.56/2004-Cus, dated 18.10.2004 following para shall be inserted,-

"(iA) Import of metal scrap in unshredded, compressed and loose form shall not be permitted from ports listed in Annexure-II to Appendix-V of the Handbook of Procedures, Volume-1, 2004-09 as provided in Public Notice No.53/2004-09, dated 19.09.2005 issued by Directorate General of Foreign Trade. In case of import from such ports, the same should be treated as violation of the provisions of Foreign Trade Policy and stringent penal action should be taken. Clearance of such consignments should be done on 100% examination."

4. The above change may be brought to the notice of the Trade immediately through appropriate Public Notice.

5. Receipt of this Circular may kindly be acknowledged.

6. Hindi version will follow.

Yours faithfully
Anupam Prakash
Under Secretary to the Government of India
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